Annexure-V

Name of the corporate debtor: Chinar Realty Private Limited CIN:-:U45201MP1999PTC013256

Date of commencement of Liquidation 11-06-2025 (Order received to Liquidator on-12-06-2025)

List of creditors Version 1.0 as on: 23.07.2025 (Based on the claim received upto 11.07-2025)

List of operational creditors (other than Workmen, Employees and Government Dues)
(Amount in INR)

	Name of creditor	Details of claim received		Details of claim admitted										
SI. No.		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarante e	% share in total amount of claim	Amount of contingen t claim	Amount of any mutual dues, that may be set- off	Amount of claim not Admitted	Amount of claim under verification	Remarks , if any
														í I
1	Achalnath Vishwakarma	20.05.2024	377,121	0	Unsecured	0	0	0	0.00	0	0	377121	0	í I
2	Premlal Lodhi	20.05.2024	1,164,919	0	Unsecured	0	0	0	0.00	0	0	1164919	0	í I
3	Ravi Shankar	20.05.2024	277,358	0	Unsecured	0	0	0	0.00	0	0	277358	0	í I
4	Vijay Chhabra	20.05.2024	217,516	0	Unsecured	0	0	0	0.00	0	0	217516	0	(l
5	Madhya Pradesh Today Media	20.05.2024	5,387,900	1,981,000	Unsecured	0	0	0	0.06	0	0	3406900	0	(l
	Limited													
	Total		7,424,814	1.981.000					0.06			5,443,814	0	

Specific Notes (SN)

SN 1 : All the above claimants did not file a claim during the liquidation process, the claims submitted during the CIRP were considered in accordance with Regulation 12(2) of the Liquidation Process Regulations,

General Notes (GN)

- GN. 1 The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to her by the claimant and based on the records and information provided by the corporate debtor.
- GN. 2 Admission of this claim is subject to change pursuant to any other information/documents as may be received from the borrower or otherwise available to the Liquidator in due course of the Liquidation Proceedings.
- GN 3. The liquidator reserve his right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority.
- GN 4. Any distribution based the claim admitted herein shall be subject to reduction of any recovery made by the claimant on account of respective claim (Whether specifically mentioned in this list of stakeholders or otherwise)